

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 9th January, 2017

S.O. 68(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number S.O.1948 (E), dated the 17th July, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, no objections and suggestions received from stakeholders in response to the draft notification;

WHEREAS, the Khaparwas Wildlife Sanctuary is of about 83 hectares situated in the State of Haryana, a wetland (about 80 kilometers from West of Delhi) attracts a large number and variety of migratory birds, and at a distance of about 1.5 kilometers from the Bhindawas Wildlife Sanctuary;

AND WHEREAS, the Khaparwas Wildlife Sanctuary is important and known for its Avi-fauna i.e. Oriental honey buzzard, Black kite, Red headed vulture, Shikra, Greater spotted eagle, Booted warbler, crested lark, Graylag goose, Ruddy Shelduck, Spot-billed Duck, Ferruginous Pochard, Great egret, yellow billed, Red-wattled lapwing, Painted stork, Woolly necked stork, Grey breasted Prinia, Laughing dove, Yellow-footed green pigeon, Red-necked falcon, Small pratincole, Yellow legged gull, White wagtail, Blue throat, Pied buschat, Sind sparrow, Black Francolin, Red vented bulbul, Black winged stilt, Dunlin, Barn owl, Oriental white eye;

AND WHEREAS, the Khaparwas Wildlife Sanctuary is important for its flora i.e. *Acorus calamus*, *Allium cepa*, *Carum copticum*, *Nerium odorum*, *Reauwolfia serpentine*, *Amarphophallus Campanulatus*, *Eclipta alba*, *Oroxylum indicum*, *Cannabis sativa*, *Diospyros melanoxylon*, *Cassia fistula*, *Dalbergia sissoo*, *Mentha spicata*, *Strychnos muxvomica*, *Martynia annua*, *Ficus glomerata*, *Pinus roxburghii*, *Cymbopogon martini*, *Citrus medica*, *Aloe barbadensis*, *Ginger officinale*, *Tribulus terrestris* etc.;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of the Khaparwas Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies upto 100 meters around the Khaparwas Wildlife Sanctuary in the State of Haryana as "Khaparwas Wildlife Sanctuary Eco-sensitive Zone" (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone.- (1) The Eco-sensitive Zone is upto 100 meters all around the boundary of the protected area of the Khaparwas Wildlife Sanctuary comprising an area of 38 hectares approximately.

(2) The Eco-sensitive Zone is bounded by 28°33'56.215"N latitude and 76°32'1.406"E longitude towards East (Reference point No.6 of map); 28°33'50.439"N latitude and 76°31'14.189"E longitude towards west (Reference point No.1 of map); 28°34'13.555"N latitude and 76°31'39.458"E longitude towards north (Reference point No.8 of map) and 28°33'28.596"N latitude and 76°31'35.075"E longitude towards south (Reference point No.3 of map).

(3) The map of Eco-sensitive Zone boundary together with its latitude and longitude is appended as **Annexure I**.

(4) The coordinates of Eco-sensitive Zone and the Khaparwas Wildlife Sanctuary with its latitude and longitude is appended as **Annexure II**.

(5) The villages whose area or parts thereof falling within the Eco-sensitive Zone are, Surajgarh, Chuchhakwas, Khetawas and Bilochpura is appended as **Annexure III**.

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The Zonal Master Plan shall be approved by the competent authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

(i) Environment;

(ii) Forest;

(iii) Urban Development;

(iv) Tourism;

(v) Municipal;

(vi) Revenue;

(vii) Agriculture; and

(ix) Haryana State Pollution Control Board;

for integrating environmental and ecological considerations into it.

(5) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone so as to ensure Eco-friendly development and livelihood security of local communities.

3. Measures to be taken by State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.-** Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the

residential needs of local residents, and for the activities listed against serial numbers 25, 34 and 39 in column (2) of the Table in paragraph 4, namely:-

- (i) Small scale industries not causing pollution,
- (ii) Rainwater harvesting, and
- (iii) Cottage industries including village artisans, etc.:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.-** The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.-** (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per the Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by the Department of Tourism, Government of Haryana in consultation with the Department of Revenue and Forests, Government of Haryana.

(c) The activity of tourism shall be regulated as under, namely:-

- (i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the eco-tourism guidelines issued by the National Tiger Conservation Authority, Ministry of Environment, Forest and Climate Change (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;
- (ii) new constructions of hotels and resorts within the Eco-sensitive Zone shall regulated as per applicable rules;
- (iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.-** The Environment Department of the State Government or State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986.

(7) **Air pollution.-** The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and rules made therein.

(9) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) **Vehicular traffic. -** The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government and the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Act and the rules and regulations made thereunder.

(12) **Industrial Units.-** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed be established within ESZ *vide* Central Pollution Board's categorisation.

(13) **Protection of Hill Slopes.-** The protection of hill slopes shall be as under:

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.

(b) No construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

14. The Central Government and the State Government shall specify other measures, if it considers necessary, in giving effect to the provisions of this notification.

4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Remarks
A. Prohibited Activities:		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarma Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new and expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive zone shall be permitted. Industries categorised as Green or White in the CPCB Classification including agro-based small scale industries will be regulated as per regulations.
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Establishment of new major hydroelectric projects.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate, companies.	Prohibited (except as otherwise provided) as per applicable laws except for meeting local needs.
8.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Setting-up of Medium Density Fibre/ Particle Board Units/ Plants.	Prohibited (except as otherwise provided) as per applicable laws.
B. Regulated Activities:		
10.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the Protected Area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities. Provided that, beyond one kilometre from the boundary of the protected Area or upto the extent of Eco-sensitive zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.

11.	Construction activities	<p>(a) No new commercial construction of any kind shall be permitted within one Kilometre from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub paragraph (1) of paragraph 6 as per building byelaws.</p> <p>(b) Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(c) Beyond one kilometre it shall be regulated as per the Zonal Master Plan.</p>
12.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Regulated under applicable laws.
13.	Uses of plastic carry bags.	Regulated (except as otherwise provided) as per applicable laws.
14.	Commercial water resources including ground water harvesting.	<p>(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land.</p> <p>(b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority.</p> <p>(c) No sale of surface water or ground water shall be permitted.</p> <p>(d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.</p>
15.	Erection of electrical cables and telecommunication towers.	Promote underground cabling.
16.	Setting-up of brick kilns.	Regulated (except as otherwise provided) as per applicable laws.
17.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
18.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Introduction of exotic species.	Regulated under applicable laws.
21.	Felling of Trees	<p>(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government.</p> <p>(b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.</p>
22.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
23.	Air and vehicular pollution.	Regulated under applicable laws.
24.	Protection of hill slopes and river banks.	Regulated under applicable laws.

25.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment shall be permitted.
26.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
27.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
28.	Security Forces Camp.	Regulated under applicable laws.
29.	Collection of boulders, gravel and sand from the river beds.	Regulated under applicable laws.
30.	New wood based industry.	No establishment of new wood based industry shall be permitted within the units of Eco-sensitive Zone: Provided that new wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock.
31.	Solid Waste Management.	Regulated under applicable laws.
32.	Eco-tourism.	Regulated under applicable laws.
C. Promoted Activities:		
33.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under applicable laws.
34.	Rain water harvesting.	Shall be actively promoted.
35.	Organic farming.	Shall be actively promoted.
36.	Adoption of green technology for all activities.	Shall be actively promoted.
37.	Use of renewable energy sources.	Shall be actively promoted.
38.	Vegetative fencing.	Shall be actively promoted.
39.	Cottage industries including village artisans, etc.	Shall be actively promoted.
40.	Agriculture operations including plantation, horticulture and orchards.	Permitted under applicable laws.
41.	Agro Forestry.	Promoted under applicable laws.
42.	Environmental Awareness.	Shall be actively promoted.

5. Eco-sensitive Zone Monitoring Committee.- (1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-

- (a) Deputy Commissioner, Jhajjar - Chairman;
- (b) Additional Deputy Commissioner, Jhajjar -Member;
- (c) a representative of Non-governmental Organisations working in the field of environment (including heritage conservation) to be nominated by the Government of Haryana for a term of three year – Member;
- (d) Regional Officer, Haryana State Pollution Control Board- Member;
- (e) District Town Planner, Jhajjar - Member;
- (f) one expert in the area of ecology and environment to be nominated by the Government of Haryana - Member;
- (g) Divisional Wildlife Officer, Rohtak – Member;
- (h) Representative of State Bio Diversity Board- Member;
- (i) Deputy Conservator of Forests (Territorial) Jhajjar – Member Secretary.

Terms of Reference:

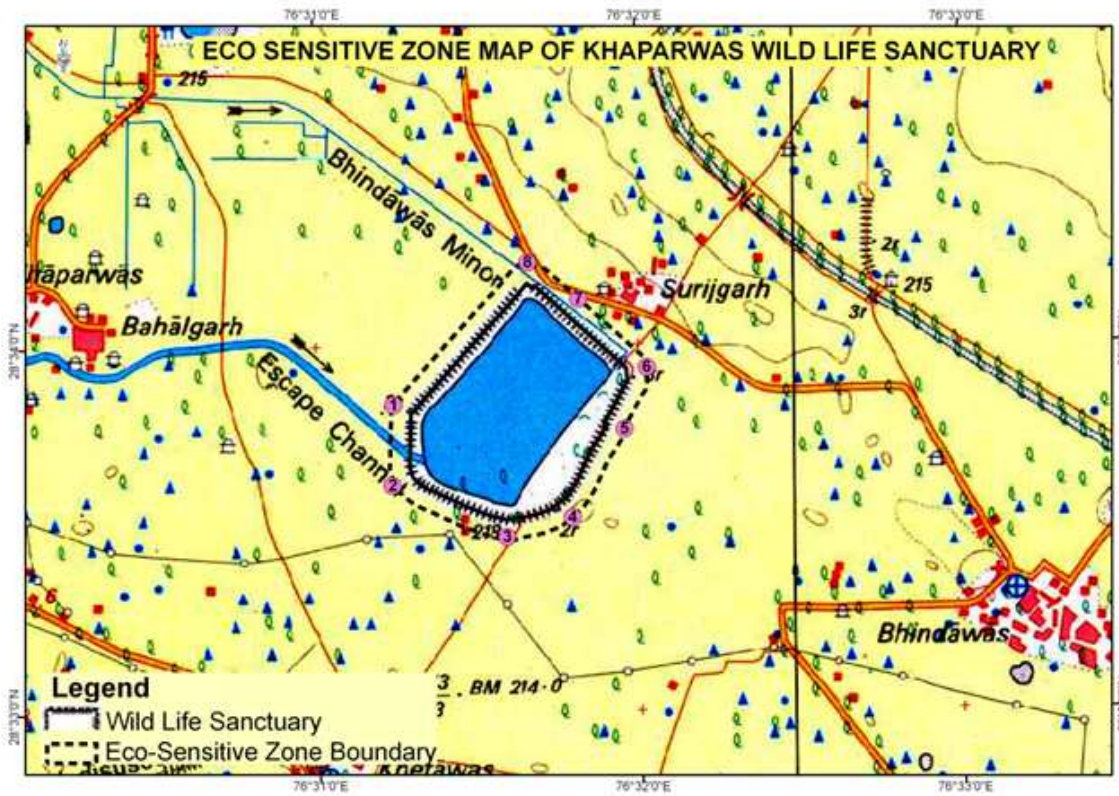
- (2) The tenure of the Monitoring Committee is for three years.
 - (3) The Monitoring Committee shall monitor the compliance of the provisions of Notification.
 - (4) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (5) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
 - (6) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner (s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.
 - (7) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (8) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the State as per proforma appended at **Annexure IV**.
 - (9) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
- 6.** The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
- 7.** The provisions of this notification shall be subject to the orders, if any, passed, or to be passed by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/34/2014-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary of Khaparwas Wildlife Sanctuary, Haryana.



Annexure II

The coordinates showing prominent points of the outer boundary of Eco-sensitive Zone of Khaparwas Wildlife Sanctuary, Haryana

COORDINATES OF ECO-SENSITIVE ZONE		
Id	Longitude	Latitude
1	76 31' 14.189" E	28 33' 50.439" N
2	76 31' 13.884" E	28 33' 37.226" N
3	76 31' 35.075" E	28 33' 28.596" N
4	76 31' 47.276" E	28 33' 31.705" N
5	76 31' 57.138" E	28 33' 46.142" N
6	76 32' 1.406" E	28 33' 56.215" N
7	76 31' 48.847" E	28 34' 7.512" N
8	76 31' 39.458" E	28 34' 13.555" N

COORDINATES OF KHAPARWAS WILDLIFE SANCTUARY

ID	Longitude	Latitude
1A	76 ⁰ 31' 17.361" E	28 ⁰ 33' 48.973" N
2A	76 ⁰ 31' 17.589" E	28 ⁰ 33' 38.419" N
3A	76 ⁰ 31' 35.885" E	28 ⁰ 33' 31.18" N
4A	76 ⁰ 31' 45.228" E	28 ⁰ 33' 34.758" N

5A	76° 31' 53.863" E	28° 33' 47.892" N
6A	76° 31' 57.585" E	28° 33' 86.057" N
7A	76° 31' 46.051" E	28° 34' 5.23" N
8A	76° 31' 39.292" E	28° 34' 10.08" N

Annexure III**List of Villages falling in the Eco-sensitive Zone of Khaparwas Wildlife Sanctuary in Jhajjar District of Haryana**

Location	Longitude	Latitude
Surajgarh	28.34.07.69	76.31.59.55
Chuchhakwas	28.36.06.91	76.30.38.49
Khetawas	28.32.51.95	76.31.04.15
Bilochpura	28.32.42.52	76.32.44.12

Annexure IV**Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-**

1. Number and date of meetings:
2. Minutes of the meetings: Mention main noteworthy points. Attached minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan:
4. Summary of cases dealt for rectification of error apparent on face of land record. Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
7. Summary of complaints lodged under section 19 of Environment (Protection) Act, 1986:
8. Any other matter of importance: